

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1002
ANSWERED ON:25.11.2002
INSPECTION OF MULTI STATE CO OPERATIVE SOCIETY
RAGHUNATH JHA

Will the Minister of AGRICULTURE be pleased to state:

to the answer given to Unstarred Question No.424 dated March 4, 2002 and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof;
- (c) the follow-up action taken thereon;
- (d) whether letters have been received from certain Members of Parliament highlighting the irregularities and corruption in the Kendriya Bhandar; and
- (e) if so, the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

(a) to (c): No, Sir. Since the powers of Central Registrar were delegated to the State Registrars also, the information about their inspections was called for which is awaited from a few of them.

(d) & (e): Yes, Sir. Central Registrar of Cooperative Societies had ordered an inspection of the Kendriya Bhandar by appointing a senior level officer as per the provisions of the Multi State Cooperative Societies Act, 1984. The inspection report revealed no violations as far as the contents of the purchase policy and bye-laws were concerned and no corrupt practices were reported in procedure for floating of the tenders as well as issues of the orders for purchase of goods/different items. The Central Registrar then also ordered a statutory inquiry into the allegations. The Inquiry Officer has submitted the report in which the allegations have not been proved. It has been reported by the Kendriya Bhandar that an amount of Rs.800 was recovered from the then Chairman, Shri Brahma for private journeys. It was also found that the Deptt. of Personnel & Training (DOPT) has laid down no terms and conditions of the deputation of the officer of the rank of Addl. Secretary to the Government as Chairman, Kendriya Bhandar.